

C.A.No. 2579 OF 1998
ITEM NO. 1-F (For Judgment)
COURT No.1

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 2579/1998

State of W.Bengal

Appellant(s)

Versus

Haresh C. Banerjee & Ors.

Respondent(s)

[HEARD BY HON'BLE THE CJI AND P.VENKATARAMA REDDI, J]

DATE : 26/05/2004 This/These matter/matters was/were called
on for pronouncement of judgment today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s)Mr. S.K. Nandy, Adv.

For Respondent(s)Mr. Amlan Kumar Ghosh, Adv.

Hon'ble the Chief Justice pronounced the judgment of the Court.
The matter is referred to a larger Bench in view of the signed judgment.

[Meenu Sethi] [Charanjeet Kaur] [Om Praksh]
Court Master Court Master Court Master

[Signed reportable judgment is placed on the file]